

General Information on

The JPO/IPR Training Program

FY 2022

(for Republic of India)

Annex 1

JPO/IPR Training Course for Practitioners Specializing in Trademarks [Hybrid]

1. Duration:

<Online training period> September 8 – 26, 2022

<In-person training period> October 4 - 12, 2022

[Total lecture time: 54 hours]

[Application Deadline: **June 10, 2022**]

2. Objective:

To deepen one's knowledge on intellectual property in general, as well as to deepen one's understanding of and enhance one's professional capabilities on trademark practices, by hearing lectures and holding discussions on the trademark system, trademark examination standards of the Madrid System, and the use of trademark information.

3-1. Specific Requirement(s) for This Course:

Candidates have to be professionals working in one of the following positions:

- 1) Patent/trademark attorneys and IP lawyers in the private sector who are involved in trademark practices; OR
- 2) Employees engaged in trademark practices in the private sector.

3-2. General Requirements (applicants must meet all of the following requirements):

Candidates have to:

- (1) be nominated by the IP Office in their countries.
- (2) be engaged in the field of IPR.
- (3) be university graduates and/or have equivalent professional experience.
- (4) be physically and mentally prepared to undergo an intensive training course.
- (5) be persons who are not full-time students or armed forces personnel.
- (6) continue working in the same field after completing the training course.
- (7) have adequate English language ability to attend lectures and discussions, as well as make reports.
 - * If English ability is considered to be insufficient, an interview will be conducted by telephone to confirm English proficiency.
- (8) have considerable knowledge of the IPR system, with more than three years of experience in the field of IPR, in principle.
- (9) be under 50 years of age.

In principle, it is preferred that candidates not have participated in a JPO/IPR training course during FY2021 or FY2022, although certain exceptions may be possible.

* If nominated candidates do not meet all of the requirements of 3-1 and 3-2 above, the Screening Committee may consider them under certain circumstances. **The special circumstances for their nomination must be listed in the “Comments of recommendation/Reason of the priority” column of the Priority List**, and necessary documentation provided if necessary.

4. Language:

Lectures, visits and discussions will be carried out in English or in Japanese with English interpretation. The course documents and training materials will be prepared in English.

5. Training Schedule: TBD

The course schedule below was completed in FY2021 which was held as an online course. It is provided for your reference only. Please note that the FY2022 schedule will be different, and the subject contents may be somewhat different from FY2021 as well.

(Ref.: FY2021) JPO/IPR Training Course on Practitioners Specializing in Trademarks

Session No.	Subject	Broadcast Method [Viewing time]
1	APIC Orientation (Points to be noted prior to taking online training)	Video [30 mins.]
2	Welcome Address from the JPO	Video [10 mins.]
3	Comparing Trademark Systems of Various Countries (Including Unfair Competition Prevention Act Cases)	Video [3 hours]
4	Trademark Application Practices 1 (Lecture)	Video [3 hours]
5	Live Session: 14:00 - 17:00 (JST) Trademark Application Practices 2 (Q&A and Exercises)	Live/Video of Live stream [3 hours]
6	Live Session: 14:00 - 17:00 (JST) Application Practices of the Madrid Protocol	Live/Video of Live stream [3 hours]
7	Trademark Examination Standards (Including non-traditional Trademarks)	Video [3 hours]
8	Live Session: 14:00 - 17:00 (JST) Trademark Examination Standards (Q&A and Exercises)	Live/Video of Live stream [3 hours]
9	Live Session: 14:00 - 17:00 (JST) Trademark Information Search Practices (Databases for Japanese Classifications and Search) (Including Exercises)	Live/Video of Live stream [3 hours]
10	Live Session: 14:00 - 17:00 (JST) How to use WIPO Online Tools (Trademark)	Live/Video of Live stream [3 hours]
11	Live Session: 14:00 - 17:00 (JST) Demonstration of Trademark Examination	Live/Video of Live stream [2 hours]

13	Live Session: 14:00-17:00 (JST) Alternative dispute resolution (ADR)	Live/Video of Live stream [3 hours]
14	Live Session: 14:00-17:00 (JST) Cooperation of Rights Holders in IP Enforcement Round-table meeting	Live/Video of Live stream [3 hours]
15	Live Session: 15:00-17:00 (JST) Anti-Counterfeiting Practices (Distinguishing between Genuine and Fake) Discussion included	Live/Video of Live stream [2 hours]
16	Live Session: 15:00-17:00 (JST) Hearing Session re. the Training Course (Opinions on the training from those who participated in the live sessions)	Live/Video of Live stream [2 hours]
	Recognition of Course Completion	
17	Closing Ceremony (Greetings / Introduction of persons completing the course)	Video

Annex 3

JPO/IPR Training Course for Practitioners Specializing in Patents [Hybrid]

1. Duration:

<Online> October 19 - November 16, 2022

<In-person> November 24 - 30, 2022

[Total lecture time: 75 hours]

[Application Deadline: July 29, 2022]

2. Objectives:

To enhance one's knowledge on intellectual property in general. To also deepen one's understanding and enhance one's professional capabilities in terms of patent practices such as acquiring knowledge on the outline of the patent system, preparing specifications and drawings, handling office actions, making amendments, judging patentability, considering patents for innovative technology, using patent information, and handling operations involving licensing.

3-1. Specific Requirement(s) for This Course:

Candidates have to be professionals working in one of the following positions:

- 1) Patent attorneys and IP lawyers in the private sector who have experience drafting patent specifications; OR
- 2) Patent practitioners in the private sector who have experience drafting patent specifications.

3-2. General Requirements (applicants must meet all of the following requirements):

Candidates have to:

- (1) be nominated by the IP Office in their countries.
- (2) be engaged in the field of IPR.
- (3) be university graduates and/or have equivalent professional experience.
- (4) be physically and mentally prepared to undergo an intensive training course.
- (5) be persons who are not full-time students or armed forces personnel.
- (6) continue working in the same field after completing the training course.
- (7) have adequate English language ability to attend lectures and discussions, as well as make reports.
* If English ability is considered to be insufficient, an interview will be conducted by telephone to confirm English proficiency.
- (8) have considerable knowledge of the IPR system, with more than three years of experience in the field of IPR, in principle.
- (9) be under 50 years of age.

In principle, it is preferred that candidates not have participated in a JPO/IPR training course during FY2021 or FY2022, although certain exceptions may be possible.

* If nominated candidates do not meet all of the requirements of 3-1 and 3-2 above, the Screening Committee may consider them under certain circumstances. **The special circumstances for their nomination must be listed in the “Comments of recommendation/Reason of the priority” column of the Priority List**, and necessary documentation provided if necessary.

4. Language:

Lectures, visits and discussions will be carried out in English or in Japanese with English interpretation. Course documents and training materials will be prepared in English.

5. Training Schedule: TBD

The course schedule below was completed in FY2021 which was held as an online course. It is provided for your reference only. Please note that the FY2022 schedule will be different, and the subject contents may be somewhat different from FY2021 as well.

(Ref.: FY2021) JPO/IPR Training Course for Practitioners Specializing in Patents

Session No.	Subject	Broadcast Method [Viewing time]
1	APIC Orientation (Points to be noted prior to taking online training)	Video [30 mins.]
2	Welcome address from the JPO	Video [10 mins.]
3	Live Session: 14:00-17:00 (JST) Keynote Report [Covid-19 and its Effects on Patents worldwide]	Live/Video of Live stream [3 hours]
4	Introduction to the Japanese Intellectual Property Law System	Video [3 hour]
5	Live Session: 14:00-17:00 (JST) Patent Examination Practice in Japan	Live/Video of Live stream [3 hours]
6	Japanese Patentability Requirements (I) Description Requirements of Patent Specification	Video [3 hour]
7	Live Session: 14:00-17:00 (JST) Amendment	Live/Video of Live stream [3 hours]
8	Live Session: 14:00-17:00 (JST) Claim Drafting Practice (I)	Live/Video of Live stream [3 hours]
9	Live Session: 14:00-17:00 (JST) Claim Drafting Practice (II)	Live/Video of Live stream [3 hours]
10	Live Session: 14:00-17:00 (JST) Practical Office Action Response	Live/Video of Live stream [3 hours]
11	Live Session: 14:00-17:00 (JST) Japanese Patentability Requirements (II) Novelty, Inventive Step	Live/Video of Live stream [3 hours]

12	Live Session: 14:00-17:00 (JST) Patent Information Search (Base)	Live/Video of Live stream [3 hours]
13	Live Session: 14:00-17:00 (JST) Patent Information Search (Exercise)	Live/Video of Live stream [3 hours]
14	Live Session: 14:00-17:00 (JST) Patent Management in Companies	Live/Video of Live stream [3 hours]
15	Live Session: 14:00-17:00 (JST) IP Strategy in Companies	Live/Video of Live stream [3 hours]
16	Live Session: 14:00-17:00 (JST) Patent License Session	Live/Video of Live stream [3 hours]
17	Strategic Use of Industrial Design	Video [3 hour]
18	Writing Patent Specifications	Video [3 hour]
19	Live Session: 14:00 - 17:00 (JST) Introduction to Pharmaceutical Patents	Live/Video of Live stream [3 hours]
20	Live Session: 14:00-17:00 (JST) Use of IP at SMEs	Live/Video of Live stream [3 hours]
21	Live Session: 14:00-17:00 (JST) Mock License Negotiation	Live/Video of Live stream [3 hours]
22	Live Session: 14:00-17:00 (JST) Contract Drafting Practice	Live/Video of Live stream [3 hours]
23	Introduction to Patent Trials	Video [3 hour]
24	Live Session: 14:00-17:00 (JST) Achievement Test (including Discussion)	Live/Video of Live stream [3 hours]
25	Live Session: 14:00-17:00 (JST) Mock Trial of Patent Infringement	Live/Video of Live stream [3 hours]
26	Live Session: 14:00-16:00 (JST) Review and Remarks - to improve the course -	Live/Video of Live stream [2 hours]
27	Live Session: 14:00-16:00 (JST) Hearing Session re. the Training Course (Opinions on the training from those who participated in the live sessions)	Live/Video of Live stream [2 hours]
	Recognition of Course Completion	
28	Closing Ceremony (Greetings/Reading out the names of persons completing the course)	Video

Annex 4

JPO/IPR Training Course for IP Trainers [In-person]

1. Duration:

November 8 - 22, 2022

[Total lecture time: 66 hours]

[Application Deadline: **August 12, 2022**]

2. Objective:

In disseminating and raising awareness of IP rights for young people in particular, to deepen the participants' understanding of required knowledge (e.g. legal systems and international treaties) and methods of education (e.g. textbooks and implementation plans) as well as train suitable educators/instructors through conducting presentations and exchanging opinions on IP rights dissemination activities.

3-1. Specific Requirement(s) for This Course:

Candidates have to be lecturers / employees at universities or research institutions involved in education related to the intellectual property system.

3-2. General Requirements (applicants must meet all of the following requirements):

Candidates have to:

- (1) be nominated by the IP Office in their countries.
- (2) be engaged in the field of IPR.
- (3) be university graduates and/or have equivalent professional experience.
- (4) be physically and mentally prepared to undergo an intensive training course.
- (5) be persons who are not full-time students or armed forces personnel.
- (6) continue working in the same field after completing the training course.
- (7) have adequate English language ability to attend lectures and discussions, as well as make reports.
 - * If English ability is considered to be insufficient, an interview will be conducted by telephone to confirm English proficiency.
- (8) have considerable knowledge of the IPR system, with more than three years of experience in the field of IPR, in principle.
- (9) be under 50 years of age.

In principle, it is preferred that candidates not have participated in a JPO/IPR training course during FY2021 or FY2022, although certain exceptions may be possible.

* If nominated candidates do not meet all of the requirements of 3-1 and 3-2 above, the Screening Committee may consider them under certain circumstances. **The special circumstances for their nomination must be listed in the “Comments of recommendation/Reason of the priority” column of the Priority List,** and necessary documentation provided if necessary.

4. Language:

Lectures, visits and discussions will be carried out in English or in Japanese with English interpretation. The course documents and training materials will be prepared in English.

5. Training Schedule: TBD

The course schedule below was completed in FY2021 which was held as an online course. It is provided for your reference only. Please note that the FY2022 schedule will be different, and the subject contents may be somewhat different from FY2021 as well.

(Ref.: FY2021) JPO/IPR Training Course on IP Trainers

Session No.	Subject	Broadcast Method [Viewing time]
1	APIC Orientation (Points to be noted prior to taking online training)	Video [30 mins.]
2	Welcome Address from the JPO	Video [10 mins.]
3	Live Session: 14:00 - 17:00 (JST) Creativity Education (1) How to Develop Creativity Development	Live/Video of Live stream [3 hours]
4	Live Session: 14:00 - 17:00 (JST) Creativity Education (2) Active Learning	Live/Video of Live stream [3 hours]
5	Intellectual Property Education (3) Intellectual Property Education for Elementary and Junior High School Students (Tokai University Model)	Video [3 hours]
6	Live Session: 14:00 - 17:00 (JST) Key Points of Education for Creativity and Intellectual Property (Explanation of Assignments)	Live/Video of Live stream [3 hours]
7	Live Session: 14:00-17:00 (JST) Intellectual Property Education (4) (Education Case Studies) The Lesson on the Intellectual Property Rights in High Schools	Live/Video of Live stream [3 hours]
8	Group Discussion Based on Assigned Topics (1) (4 groups, 1 hour and half each group)	Zoom meeting
9	Live Session: 14:00-17:00(JST) Intellectual Property Education (5) Intellectual Property Education, Development of Education Materials and Teaching Method in High School	Live/Video of Live stream [3 hours]
10	Live Session: 14:00 - 17:00 (JST) Intellectual Property Education (6) Patents and Trademarks for Universities	Live/Video of Live stream [3 hours]
11	Live Session: 14:00-17:00 (JST) Intellectual Property Education (7) Intellectual Property Education for Universities (Intellectual Property and Business including Design System)	Live/Video of Live stream [3 hours]
12	Group Discussion Based on Assigned Topics (2) (4 groups, 1 hour and half each group)	Zoom meeting

13	Live Session: 14:00-17:00 (JST) Intellectual Property Education (8) Intellectual Property Specialists	Live/Video of Live stream [3 hours]
14	Intellectual Property Education (9) Intellectual Property Education for Educators (Intellectual Property Education)	Video [3 hours]
15	Sharing of Activity Experiences at WIPO (Intellectual Property Education)	Video [2 hours]
16	Live Session: 15:00-17:00(JST) Overseas Case Studies (1) Malaysia	Live/Video of Live stream [2 hours]
17	Live Session: 15:00-17:00(JST) Overseas Case Studies (2) Egypt	Live/Video of Live stream [2hours]
18	Group Discussion Based on Assigned Topics (3) (4 groups, 1 hour and half each group)	Zoom meeting
19	Live Session: 14:00-17:00(JST) Assignment Presentations (10 min per group), Review	Live/Video of Live stream [3 hours]
20	Live Session: 15:00 - 17:00 (JST) Hearing Session re. the Training Course (Opinions on the training from those who participated in the live sessions)	Live/Video of Live stream [2 hours]
	Recognition of Course Completion	
21	Closing Ceremony (Greetings/Reading out the names of persons completing the course)	Video